

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 2
CP/53/ND/2023

IN THE MATTER OF:

Mr.Vikas Aggarwal Food	...	Applicant
And		
Biotech Engineers (India) Private Limited.	...	Respondent
&Ors.		

Order under Section 241(1),Sec. 242(4).

Order delivered on 09.03.2023

Coram:

MR. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. ParvindraNavtiyal, Mr. Mohit Bedi, Advts.
For the Respondent :

ORDER

Learned Counsel appeared for the petitioner stated that he wants to withdraw the present petition and will file a fresh appropriate application, after transmission of the shares of the applicant-Ms. Deepika Aggarwal to him. In view of the statement made by Learned Counsel for the petitioner, present petition i.e. CP/53/ND/2023 stands dismissed as withdrawn.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)